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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

R.A. NO. 29/2005  
in  
MA NOS. 222/2005 IN MA NO. 223/2005  
IN  
OA NO. 2351/2004

New Delhi, this the 11<sup>th</sup> day of February, 2005

**HON'BLE MR. JUSTICE V.S. AGGARWAL, CHAIRMAN  
HON'BLE MR. S.A. SINGH, MEMBER (A)**

Dr. Nathu Lal, CMO(NFSG)  
S/o Shri Devi Dass,  
R/o 119, Laxmi Bai Nagar,  
New Delhi - 110 023.

...Review applicant

-versus-

1. Union of India through  
Govt. Counsel, Sh. VSR Krishna,  
In the above 2 MAs)
2. The Chief District Medical Officer,  
South-West District, D.H.S.,  
Govt. of NCT of Delhi,  
Sadh Nagar-II, Manglapuri,  
New Delhi – 110 045.
3. The Director General of Income Tax (Admn.),  
Room No. 701, 7<sup>th</sup> Floor,  
Mayur Bhawan,  
Connaught Place,  
New Delhi – 110 001. ....Respondents

**ORDER (BY CIRCULATION)**

**JUSTICE V.S. AGGARWAL, CHAIRMAN:**

Applicant had filed Miscellaneous Applications Nos. 222/2005 and 223/2005. The same had been dismissed on 1.2.2005.

2. Applicant seeks review of the said order.

*Ms Ag*

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3. On perusal of the Review Application, we find that there is hardly any ground to go behind the said order. We do not find any error apparent on the face of the record.

4. Resultantly, Review Application No. 29/2005 must fail and is dismissed in circulation.



(S.A. Singh)

Member (A)



(V.S. Aggarwal)

Chairman

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